

APPLICATION UNDER THE RIGHT TO INFORMATION ACT 2005

From,

22.08.20

Saurav Das,

To,

Mr. Ajay Agrawal

Additional Registrar-cum-CPIO

The Supreme Court of India, New Delhi

Sir,

Under the provisions of the RTI Act 2005, kindly furnish-

Whereas the Supreme Court of India in the Swapnil Tripathi vs Supreme Court of India in Writ Petition (Civil) No. 1232 of 2017 along with Writ Petition (Civil) No. 66 of 2018 and Writ Petition (Civil) No. 861 of 2018 and Writ Petition (Civil) No. 892 of 2018, judgment delivered on September 26, 2018 has clearly and convincingly held that the Court proceedings shall be live-streamed in the larger public interest.

1. Kindly furnish the progress made till date on implementing the judgment. Mention details of the specific work done or completed or undergoing for framing of such rules and implementing it.

2. Whether the SC has sent any letter or communication to any Ministry of the Government of India in furtherance to this judgment. If so, kindly furnish the copies of all the letters written on this subject matter and clearly mention on the specific matter of the letter.
3. In continuation to point 2, kindly furnish the replies received as well.
4. Whether any Ministry is required to assist the SC in framing of such rules for live broadcast of SC proceedings. If so, kindly furnish the role of the Ministry.
5. In continuation to point 4, kindly furnish the progress made till date on the matter.
6. Whether the Supreme Court administration has framed the rules as required by the SC judgment.
7. Whether there is any deadline set by the SC or the SC administration itself for framing of such rules.
8. Also furnish the details of any kind of assistance that any person is giving to SC for framing of guidelines/rules/laws for implementing the judgment as quoted above.
9. Whether the rules as to be amended, including Supreme Court Rules 2013 or to be made under Article 145 of the Constitution of India have been made. If so, the details thereof, including the date when the draft rules have been made and the approver of the same.
10. Whether the petitioner in the case Swapnil Tripathi or his lawyer- Ms. Indira Jaising has written to the Court or its Registry on the matter and to know what is happening in the matter. If so, furnish the copies of the letters received by this Court/Registry.
11. In relation to point 10 above, furnish the action taken by the Court/Registry on each such letter.

12. In relation to point 10 above, furnish the replies given by the Registry/Court on the matter.
13. Furnish the exact reasons- in-detail- for delay in implementing the live streaming of the court proceedings. Furnish the reasons for the delay on the part of the Registry.
14. Furnish the entire file movement relating to the setting up of live-streaming system.
15. Whether the Registry has received any orders from the Chief Justice of the SC on the matter, after the order was pronounced? If so, furnish the copies of the communications and furnish the action taken on each such communication.
16. Furnish the details of exact work that has been undertaken till date after the pronouncement of the SC Order. Exact details are required in a point-wise manner. Details of each work be furnished in-detail.

PLEASE DO NOT FURNISH A CLUBBED REPLY TO THE RTI.
PLEASE FURNISH POINT-WISE SPECIFIC REPLIES TO THE RTI.
CLUBBED REPLY WILL BE UNACCEPTABLE.

An IPO of Rs.10 is attached.

Thank you

Saurav Das